

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.62/(MAH)/2014
CA No.

CORAM:

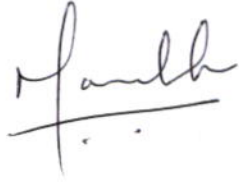


Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 12.08.2016

NAME OF THE PARTIES: Mr. Rajoo Shah

V/s.
M/s. Safal Developers Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 58-59, 397/398 of the Companies Act
1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
01.	Mr. Abbas Mandviwala 1/b. Ranat Shah 2/b for Petitioner	Advocate	
2.	Mr. Nitesh Ranawat i/b Mrs. Wadia Ghady & Co for Respondent Nos. 2 to 4	Advocate	
3.	MR. FARHANI DUBASH a/w BHADRAT BARKH i/b KALPESH JOSHI for RESP NO. 1	COUNSEL ADVOCATE	

Order

CP. No. 62/58, 59 397-398/NCLT/MB/MAH/2014

1. Ld. Counsels from the side of the Petitioner and Respondent are
present. MKS

2. At the out-set the Ld. Advocates representing the respective sides have made a statement that some more time may be granted because a mutual settlement is in progress.
3. Considering the request of both the sides the next date of hearing is fixed for 13th September; duly noted by the parties.

Dated: 12th August, 2016.

Sd/-
M. K. SHRAWAT
Member (Judicial)